## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 61/(MAH)/2011 CA No. 85/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Shri Madhukant S. Gupta

V/s.

Bombay Cranes Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

Nigate Meuhant Pote for

## **ORDER**

## M.A. No. 85/2015 in T.C.P. No.61/397-398/NCLT/MB/MAH/2011

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Petitioner the Learned Counsel has stated that the Amendment Application was served upon the Company and the Company has been made one of the Party in the Litigation.
- 3. The Affidavit of service has also been filed, however, the Company has not filed any Reply so far.

- 4. From the side of the ROC one of the Representative is present and stated that the Counsel appointed earlier have recused themselves and Government is yet to decide for the appointment of new Counsel to represent the stand of ROC.
- 5. The Representative of Respondent Nos. 2 and 3 is also present.
- 6. As per the record no reply is available from the side of the R.2 and R.3.
- Since the ROC is to be represented by newly appointed Counsel, matter is to be adjourned.
- 8. The Amendment Application is placed on record and "Admitted", since there is no objection from the other side. M.A. No. 544/2017 disposed of as per the above noting.
- The Petitioner is therefore directed to carry out the amendment and serve the amended Petition on the Company and also intimate the next date of hearing.
- The matter is now adjourned to 07.02.2018.

Sd/-

**BHASKARA PANTULA MOHAN** 

Member (Judicial)

13.12.2017

Sd/M.K. SHRAWAT
Member (Judicial)